

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 22/85 DATED
20.03.2019 held on 04.04.2019**

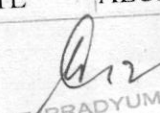
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.22/85 dated 20.03.2019 of Norms Committee-VI for the year 2018-19 was held on 04.04.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:3/13/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE	Meet No/Date:22/85-ALC3/2018	Approved
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प्रद्युम्न साहू PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	LIMITED	20.03.2019	
HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	
Decision : NC considered the case as per agenda and noted that SION E-39 already exist for the same export/import item. Therefore, RA may decide the case as per SION or import quantity as applied by the firm, whichever is less.			
RA may take subsequent consequential action accordingly.			

Case No.:13/22/85-ALC3/2018	Party Name:MARQUE IMPEX	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00323/AM19/	RLA File :29/21/040/00015/AM16/	Lic.No/Date:2910025219 01.09.2015	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Net to Net" basis, allowing the inputs as under :			
Export Item			
2	Hurricane, Hanging, wall & floor handicraft lamps made of Iron, Aluminum, Brass, Wooden & Stainless Steel fitted with E 26 Spiral CFL bulb 13W-120 Volt	5000 No.	
Import Item			
	E 26 Spiral CFL bulb 13W-120 Volt allowed on Net to Net basis with accountability in export	5000 No.	
RA may take subsequent consequential action accordingly			

Case No.:10/22/85-ALC3/2018	Party Name:HANSRAJ EXPORTS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00320/AM19/	RLA File :18/24/040/00002/AM16/	Lic.No/Date:1810004323 16.10.2015	Defer Date:02.05.2019
3	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard.		
The case stands deferred to 02.05.2019.			

Case No.:11/22/85-ALC3/2018	Party Name: KASHMIR WALNUT OVERSEAS PVT LTD.,	Meet No/Date:22/85- ALC3/2018 20.03.2019	Status: Deferred
HQ File :01/85/050/00321/AM19/	RLA File :18/24/040/00001/AM16/	Lic.No/Date:1810004324 16.10.2015	Defer Date:02.05.2019

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 Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard.

The case stands deferred to 02.05.2019.

5	Case No.:8/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e. MoFPI is awaited. The Committee requested the Technical Authority of the MoFPI present in the meeting to expedite the comments. The case stands deferred to 02.05.2019.			

6	Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e. MoFPI is awaited. The Committee requested the Technical Authority of the MoFPI present in the meeting to expedite the comments. The case stands deferred to 02.05.2019.			

7	Case No.:16/22/85-ALC3/2018	Party Name:KASHMIR WALNUTS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00326/AM19/	RLA File :55/24/040/00001/AM16/	Lic.No/Date:5510004326 06.01.2016	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard. The case stands deferred to 02.05.2019.			

8	Case No.:5/22/85-ALC3/2018	Party Name:VKC NUTS PVT LTD;	Meet No/Date:22/85-ALC3/2018	Status:Deferred
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		20.03.2019	
HQ File :01/85/050/00315/AM19/	RLA File :18/24/040/00003/AM16/	Lic.No/Date:1810004325 08.01.2016	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard. The case stands deferred to 02.05.2019.			

Case No.: 41/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00109/AM19/	RLA File :07/24/040/00344/AM16/	Lic.No/Date:0710109256 12.01.2016	

Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization and taking cue from SION A-412 and as recommended by Technical Authority i.e., Tech.2 the Committee decided to ratify the norms of the AA, allowing the inputs as under :

Export Item

As applied for

Import Item

Devils Claw Food Preparations	1.02 Kg/Kg content of relevant import item in the export product
Ginkgobiloba Extracts 50:1 Food Preparations	1.02 Kg/Kg content of relevant import item in the export product
Kelp Powder Food Preparations	1.02 Kg/Kg content of relevant import item in the export product
Milk Thistle Seed Powder Food Preparations	1.02 Kg/Kg content of relevant import item in the export product
Tongat Ali 10:1 Extract Food Preparations	1.02 Kg/Kg content of relevant import item in the export product
Cranberry Extract 25:1 Food Preparations	1.02 Kg/Kg content of relevant import item in the export product

RA will workout the entitlement of above import items based on the document to be produced by the firm at the time of redemption for actual export and imports.

RA may take subsequent consequential action accordingly.

Case No.:32/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00100/AM19/	RLA File :07/24/040/00407/AM16/	Lic.No/Date:0710109518 15.03.2016	

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Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization and taking cue from SION A-412 and as recommended by Technical Authority i.e., Tech.2, the Committee decided to ratify the norms of the AA, allowing the inputs as under :

Export Item

Brain Plus IQ Capsules 60S 8636660 Caps(143944 Bottles X60S)	2254.000 Kg
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Import Item

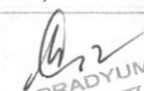
L Glutamine	1.02 Kg/Kg content of L Glutamine in the export product
Ginkgobiloba Powder 24/16	1.02 Kg/Kg content of Ginkgobiloba Powder 24/16 in the export product
St. Johns Wort Extract 0.3%	1.02 Kg/Kg content of St. Johns Wort Extract 0.3% in the export product

RA will workout the entitlement of above import items based on the document to be produced by the firm at the time of redemption for actual export and imports.

RA may take subsequent consequential action accordingly.

Case No.:10/5/85-ALC3/2018	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00038/AM19/	RLA File :10/24/040/00057/AM17/	Lic.No/Date:1010059603 07.09.2016	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted the observations made by the Technical Authority, i.e, Tech.2 and decided to seek the following information from the firm;			
11	i) The firm has given COA from Foreign Supplier for import of 112 MT against applied import quantity of 1000 MT. ii) The % content of oleoresin in their COA is shown as 15% as against 9% earlier claimed in the application. iii) The firm has not stated that the import pellets do not contain any essential oil. However, there is no such mention in the COA. iv) The % content of oleoresin in the imported marigold pellets is not established in the entire import of 1000 MT and whether marigold essential oil is also part of export product.		
The case stands deferred to 02.05.2019.			

Case No.: 6/22/85-ALC3/2018	Party Name: AMAR SINGH & SONS,	Meet No/Date: 22/85-ALC3/2018 20.03.2019	Status: Deferred
12 HQ File :01/85/050/00316/AM19/	RLA File :18/24/040/00002/AM17/	Lic.No/Date:1810004326 06.01.2017	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the			


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AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard.

The case stands deferred to 02.05.2019.

Case No.:18/22/85-ALC3/2018	Party Name:KASHMIR WALNUTS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00328/AM19/	RLA File :55/24/040/00001/AM17/	Lic.No/Date:5510004329 08.02.2017	Defer Date:02.05.2019

- 13 **Decision** : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard.

The case stands deferred to 02.05.2019.

Case No.:14/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date:02.05.2019

- 14 **Decision** : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Patna to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 02.05.2019.

Case No.:1/22/85-ALC3/2018	Party Name:EARTH EXPO COMPANY	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00311/AM19/	RLA File :24/24/040/00035/AM17/	Lic.No/Date:2410042165 27.03.2017	Defer Date:02.05.2019

- 15 **Decision** : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Ahmedabad to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 02.05.2019.

16 Case No.:4/22/85-	Party Name:AMAR SINGH	Meet No/Date:22/85-	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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ALC3/2018	& SONS,	ALC3/2018 20.03.2019	
HQ File :01/85/050/00314/AM19/	RLA File :18/24/040/00004/AM17/	Lic.No/Date:1810004328 27.04.2017	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard. The case stands deferred to 02.05.2019.			

Case No.:33/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00101/AM19/	RLA File :07/24/040/00074/AM18/	Lic.No/Date:0710111717 07.06.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization and taking cue from SION A-412 and as recommended by Technical Authority i.e., Tech.2, the Committee decided to ratify the norms of the AA, allowing the inputs as under : Export Item			
17	Ginkgo Biloba Tabs 70S.350000Capsules. Wt 31 Kgs. Food Supplements.	5000 Number	
	40+ multivitamin Tabs 70S.350000 Capsules Wt. 11 Kgs. Ginkgobiloba Extract. Food Supplements.	5000 Number	
	Ginkgobiloba Forte with Allicin Caps 70S. 350000 Capsules. Wt 44 Kgs. Ginkgobiloba Extract. Food Supplements.	5000 Number	
	Cranberry Caps 70S. 350000 Capsules. Wt: 143 Kgs. Food Supplements.	5000 Number	
	Milk thistle Caps 70S. 350000 Capsules Wt.82 Kgs. Food Supplements.	5000 Number	
Import Item			
	Ginkgobiloba Extract	1.02 Kg/Kg content in the export product	
	Cranberry Extract	1.02 Kg/Kg content in the export product	
	Milk Thistle Seed Powder	1.02 Kg/Kg content in the export product	
RA will workout the entitlement of above import items based on the document to be produced by the firm at the time of redemption for actual export and imports. RA may take subsequent consequential action accordingly.			

18	Case No.:17/22/85-	Party Name:KASHMIR	Meet No/Date:22/85-	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

ALC3/2018	WALNUTS	ALC3/2018 20.03.2019	
HQ File :01/85/050/00327/AM19/	RLA File :55/24/040/00001/AM18/	Lic.No/Date:5510004330 04.07.2017	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard. The case stands deferred to 02.05.2019.			

Case No.:9/22/85-ALC3/2018	Party Name:KASHMIR WALNUT OVERSEAS PVT LTD	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00319/AM19/	RLA File :18/24/040/00001/AM18/	Lic.No/Date:1810004329 10.10.2017	Defer Date:02.05.2019
19 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard. The case stands deferred to 02.05.2019.			

Case No.: 37/11/85- ALC3/2018	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00105/AM19/	RLA File :07/24/040/00234/AM18/	Lic.No/Date:0710112473 30.11.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization and taking cue from SION A-412 and as recommended by Technical Authority i.e., Tech.2, the Committee decided to ratify the norms of the AA, allowing the inputs as under :			
20 Export Item			
Chondroflex Capsules (Containing NLT 400 Mg Chondroitin Sulfate in each capsule)		1 No.	
Import Item			
Chondroitin Sulfate (Food Grade)		408.0 Mg	
RA may take subsequent consequential action accordingly.			

Case No.:3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Defer Date:02.05.2019
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Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of Technical Authority, i.e., MoFPI. The Committee decided to remind them to expedite their comments.

The case stands deferred to 02.05.2019.

Case No.:28/10/85- ALC3/2017	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
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HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date:0610038762 20.12.2017
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Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;

22 “ As per the data collected from the plant, 4000kg +-10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”

Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;

Export Item

Chondroitin Sulphate	4000 Kg
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Import Item

Enzyme (For Industrial use)	1000 Kg
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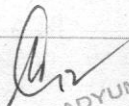
RA may take subsequent consequential action accordingly

Case No.:16/10/85- ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Status:Deferred
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23 HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:02.05.2019
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Decision : NC considered the case as per agenda and noted that the application and reply of the firm are under consideration of Technical Authority, i.e., MoFPI. The Committee decided to remind them to expedite their comments.

The case stands deferred to 02.05.2019.


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Case No.:13/2/85-ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00022/AM19/	RLA File :07/24/040/00260/AM18/	Lic.No/Date:0710112805 09.02.2018	Defer Date:02.05.2019
24 Decision : NC considered the case as per agenda and noted that the reply of the firm is under consideration of Technical Authority, i.e., MoFPI and their comments awaited. The Committee also noted that the firm vide email dated 22.03.2019 has requested for appearing for Personal Hearing. The Committee decided to grant PH to the firm on the next date of the meeting.			
The case stands deferred to 02.05.2019.			

Case No.:10/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:02.05.2019
25 Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of Technical Authority, i.e., MoFPI and their comments awaited. The Committee decided to remind them to expedite their comments.			
The case stands deferred to 02.05.2019.			

Case No.:6/2/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00015/AM19/	RLA File :31/83/040/00175/AM18/	Lic.No/Date:3110067013 23.03.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1, allowing the inputs as under :			
26 Export Item			
EZB Easy Bake Ultimate Oven Baking Star B4867-EXF Electric Toy		As applied for.	
Import Item			
Item No. 1 to 9		1.05 Kg/Kg content on export product	
Item No. 10 to 17		Net to Net with accountability in export product	
RA may take subsequent consequential action accordingly			

27			
Case No.:14/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00023/AM19/	RLA File :06/24/040/00001/AM19/	Lic.No/Date:0610038854 05.04.2018	

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Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;

“ As per the data collected from the plant, 4000kg $\pm$ 10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”

Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;

Export Item

Chondroitin Sulphate	4000 Kg
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Import Item

Enzyme (For Industrial use)	1000 Kg
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RA may take subsequent consequential action accordingly

Case No.: 15/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00024/AM19/	RLA File :06/24/040/00002/AM19/	Lic.No/Date:0610038858 10.04.2018	

Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;

“ As per the data collected from the plant, 4000kg $\pm$ 10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”

Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;

Export Item

Chondroitin Sulphate	4000 Kg
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Import Item

Enzyme (For Industrial use)	1000 Kg
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RA may take subsequent consequential action accordingly

प्रद्युम्न साहू/PRADYUMNA SAHU
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Case No.:8/11/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Rejected
HQ File :01/85/050/00076/AM19/	RLA File :03/95/040/00040/AM19/	Lic.No/Date:0310820474 16.04.2018	
29 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.11.2018 followed by reminder on 30.01.2019. The reply of the firm is still awaited. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest to regularize the case. RA may take subsequent consequential action accordingly.			

Case No.:11/5/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00039/AM19/	RLA File :06/24/040/00007/AM19/	Lic.No/Date:0610038868 07.05.2018	

Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;

“ As per the data collected from the plant, 4000kg +-10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”

Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;

Export Item	
Chondroitin Sulphate	20000 Kg
Import Item	
Enzyme (For Industrial use)	5000 Kg

RA may take subsequent consequential action accordingly

Case No.:15/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date:02.05.2019
31 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to			

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request RA Patna to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA.

The case stands deferred to 02.05.2019.

32	Case No.:15/11/85-ALC3/2018	Party Name:ZF LIFE CARE INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00083/AM19/	RLA File :10/24/040/00011/AM19/	Lic.No/Date:1010059966 06.06.2018	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 30.01.2019 followed by reminder on 12.03.2019. The reply of the firm is still awaited. The Committee decided to wait for the reply of the firm.			
	The case stands deferred to 02.05.2019.			

33	Case No.:12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of Technical Authority, i.e., MoFPI and their comments awaited. The Committee decided to remind them to expedite their comments.			
	The case stands deferred to 02.05.2019.			

Case No.:44/11/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00112/AM19/	RLA File :09/24/040/00033/AM19/	Lic.No/Date:0910066299 08.06.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1, allowing the inputs as under :			
Export Items			
34	As per the application	As applied for	
Import Item			
Steel Wire of Rel. Dia	1.067 Kg/Kg content on export product		
Non Woven Fabric of Rel. GSM	1.05 Kg/Kg content on export product		
Thermo Bonded Wadding 8mm 300 GSM	1.05 Kg/Kg content on export product		
Felt (Rel. GSM) 3 to 6 mm stiff/soft	1.05 Kg/Kg content on export product		
Hot Melt Glue Adhesive	1.05 Kg/Kg content on export product		
LDPE Bags	Nett + 1%Wastage		

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Zip Covers for mattresses	Nett + 1%Wastage
Carry Handles of PP	Nett + 1%Wastage
STD Polyol 300 MW	0.676 Kg/Kg of PU foam content in export
Toluene Di Isocyanate	0.363 Kg/Kg of PU foam content in export
Silicone Stabilizer	0.011 Kg/Kg of PU foam content in export

RA may take subsequent consequential action accordingly

Case No.:7/22/85-ALC3/2018	Party Name:KARAMHANS FOODS PVT.LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00317/AM19/	RLA File :18/24/040/00003/AM18/	Lic.No/Date:1810004332 14.06.2018	Defer Date:02.05.2019
35 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard.			
The case stands deferred to 02.05.2019.			

Case No.:8/22/85-ALC3/2018	Party Name:VKC NUTS PVT LTD;	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00318/AM19/	RLA File :18/24/040/00002/AM18/	Lic.No/Date:1810004333 14.06.2018	Defer Date:02.05.2019
36 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Jammu to furnish the status of the case and inform whether AA has been issued on Para 4.06 of HBP i.e. prior fixation of norms and provide necessary details/file nos. in this regard.			
The case stands deferred to 02.05.2019.			

Case No.:10/11/85-ALC3/2018	Party Name:INDIA FOOD EXPORTS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00078/AM19/	RLA File :53/24/040/00001/AM19/	Lic.No/Date:5310019757 18.06.2018	Defer Date:02.05.2019
37 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI and their comments is still awaited. The Committee decided to remind them to expedite their comments.			
The case stands deferred to 02.05.2019.			

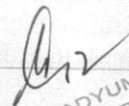
38 Case No.:30/11/85-	Party Name:PARAYIL	Meet No/Date:22/85-	Status:Deferred
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ALC3/2018	EXPORTS	ALC3/2018 20.03.2019	
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI and their comments is still awaited. The Committee decided to remind them to expedite their comments.			
The case stands deferred to 02.05.2019.			

Case No.:1/11/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00069/AM19/	RLA File :06/24/040/00016/AM19/	Lic.No/Date:0610038915 04.07.2018	
Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;			
39 “ As per the data collected from the plant, 4000kg +/-10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”			
Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;			
Export Item			
Chondroitin Sulphate		18000 Kg	
Import Item			
Enzyme (For Industrial use)		4500 Kg	
RA may take subsequent consequential action accordingly			

Case No.:45/11/85- ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:02.05.2019
40 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 12.03.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 02.05.2019.			


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41	Case No.:24/11/85-ALC3/2018	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI and their comments is still awaited. The Committee decided to remind them to expedite their comments. The case stands deferred to 02.05.2019.			

Case No.:27/11/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00095/AM19/	RLA File :06/24/040/00017/AM19/	Lic.No/Date:0610038922 16.07.2018	

Decision : NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;

“ As per the data collected from the plant, 4000kg +-10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chondroitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chondroitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chondroitin Sulphate (export), the team recommended the same for deciding the case.”

Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;

Export Item	
Chondroitin Sulphate	24000 Kg
Import Item	
Enzyme (For Industrial use)	6000 Kg

RA may take subsequent consequential action accordingly

43	Case No.:38/11/85-ALC3/2018	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
	HQ File :01/85/050/00106/AM19/	RLA File :08/24/040/00101/AM19/	Lic.No/Date:0810143055 19.07.2018	Defer Date:02.05.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm was under examination of the Technical Authority, i.e, DIPP. However, DIPP vide letter dated 13.03.2019 has returned the case with remark that the case does not pertain to them and advised to seek comments			

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from UD. The Committee noted the remarks and decided to send the application of the firm to Technical Authority, i.e., Tech.1 for comments.

The case stands deferred to 02.05.2019.

44	Case No.: 39/11/85-ALC3/2018	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status: Deferred
	HQ File :01/85/050/00107/AM19/	RLA File :08/24/040/00120/AM19/	Lic.No/Date:0810143066 20.07.2018	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 27.12.2018 followed by reminder on 30.01.2019. However, the reply of the firm is awaited. The Committee decided to wait for the reply of the firm.				
The case stands deferred to 02.05.2019.				

45	Case No.: 35/11/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Rejected
	HQ File :01/85/050/00103/AM19/	RLA File :61/24/040/00005/AM19/	Lic.No/Date:6110001529 27.07.2018	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.11.2018 followed by reminder on 30.01.2019. The reply of the firm is still awaited. The Committee also noted that AA issued under Para 4.07 HBP is for import of 'Vitamin A Acetate' & for export of 'Animal Feed Supplement'. Import of Vitamins for Pharmaceutical Industry are only permitted under Para 4.07 & import of Vitamins for other Sectors/Industry are ineligible under Para 4.11 of FTP, 2015-20. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest to regularize the case.				
RA may take subsequent consequential action accordingly.				

46

Case No.:26/11/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00094/AM19/	RLA File :31/83/040/00072/AM19/	Lic.No/Date:3110067132 02.08.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1, allowing the inputs as under :			
Export Item			
EZB Easy Bake Ultimate Oven Baking Star B4867-EXF Electric Toy		As applied for.	
Import Item			
Item No. 1 to 9		1.05 Kg/Kg content on export product	

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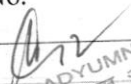
Item No. 10 to 16	Net to Net with accountability clause
Item No.17-22	As applied for

RA may take subsequent consequential action accordingly.

Case No.:2/22/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00312/AM19/	RLA File :24/24/040/00023/AM19/	Lic.No/Date:2410042481 03.08.2018	Defer Date:02.05.2019
47 Decision : NC considered the case as per agenda and noted that due to system error this case was not automatically downloaded in Agenda. After listing it in Agenda, the NC observed that the status of the AA is not available as well as the hard copy of the application. The Committee therefore, decided to request RA Rajkot to furnish the status of the case and if not ratified, the hard copy of the application may be sent for examination and fixation of norms on the above AA. The case stands deferred to 02.05.2019.			

Case No.:40/11/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00108/AM19/	RLA File :61/24/040/00007/AM19/	Lic.No/Date:6110001533 06.08.2018	Defer Date:02.05.2019
48 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 14.11.2018 followed by reminder on 30.01.2019. However, the reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 02.05.2019.			

Case No.:12/22/85-ALC3/2018	Party Name:DECOWARE INDIA,	Meet No/Date:22/85-ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00322/AM19/	RLA File :29/21/040/00041/AM19/	Lic.No/Date:2910025368 24.10.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Net to Net basis" allowing the inputs as under :			
49 Export Item			
Hurricane Lanterns Garden torch made of Iron fitted with FW 1002 Fiber Glass wick/size 1.0*20 CM		150000 No.	
Import Item			
FW 1002 Fiber Glass wick/size 1.0*20 CM		150000 No.	


PRADYUMNA SAHU
Deputy Commissioner
Trade

प्रद्युम्न साहू, PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

RA may take subsequent consequential action accordingly.

Case No.: 3/16/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00157/AM19/	RLA File :31/83/040/00118/AM19/	Lic.No/Date:3110067221 31.10.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1, allowing the inputs as under :			
50 Export Item			
EZB Easy Bake Ultimate Oven Baking Star - EXF Electric Toy		As applied for.	
Import Item			
Item No. 1 to 9		1.05 Kg/Kg content on export product	
Item No. 10 to 16		Net to Net with accountability clause	
Item No.17-22		As applied for	
RA may take subsequent consequential action accordingly.			

Case No.: 1/16/85-ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00155/AM19/	RLA File :10/24/040/00062/AM19/	Lic.No/Date:1010060059 14.11.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, CIFT, allowing the inputs as under :			
51 Export Item			
Agar Agar Strips Power Grade Food Bacteriological Microbiological Pharma		18156.000 Kg	
Import Item			
Agar Agar Strips Commercial Grade Agar Agar Strips Commercial Grade		19829.98 Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 2/16/85-ALC3/2018	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File	RLA File	Lic.No/Date:0210208800	

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:01/85/050/00156/AM19/ :02/24/040/00122/AM19/ 16.11.2018

Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1, allowing the inputs as under :

Export Item

Soft Stuffed Toys containing 1. Circular Knitted Pile Fabric-49800 Sq.Mt. 2.Nylex-5182 Sq. Mt. 3. NPolyester Fibr-1471 Kg., 4. Plastic Parts-120000 Nos., 5. Ribbon-73530 Mtr., 6. Velcro-10892 Yd. 7.Pom Pom-120000 Nos, 8. Packing Materials - 23800 Nos.	120000.000 Number
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Import Item

Circular Knitted Pile Fabric Made of relevant Synthetic Yarn (230-240 GSM)	1.01Sq Mt/Square Meter content in export product
Nylex Brushed Tricot (160-170 GSM)	-do-
Polyester Staple Fiber	-do-
Relevant Plastic Parts for Toys	Net to Net
Satin Ribbon(15 MM to 19 MM)	1.01 meter/meter content in export product
Velcro (11MM to 12 MM)	1.01 Yard/Yard content in export product
Pom Pom Made of Synthetic Fiber	Net to Net
Packing Materials containing Hangtag, Gift Box and Carton Box	As per packing policy

RA may take subsequent consequential action accordingly.

Case No.:29/22/85-ALC3/2018	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
53 HQ File :01/85/050/00339/AM19/	RLA File :07/24/040/00217/AM19/	Lic.No/Date:0710114374 04.01.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Bangalore to furnish the hard copy of the application for examination and fixation of norms on the above AA.			
The case stands deferred to 02.05.2019.			

Case No.:3/22/85-ALC3/2018	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
54 HQ File :01/85/050/00313/AM19/	RLA File :24/24/040/00050/AM19/	Lic.No/Date:2410042627 11.01.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Rajkot to furnish the hard copy of the application for examination and fixation of norms on the above AA.			

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The case stands deferred to 02.05.2019.

Case No.:19/22/85-ALC3/2018	Party Name:KASHMIR WALNUTS	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00329/AM19/	RLA File :55/24/040/00001/AM19/	Lic.No/Date:5510004331 22.01.2019	Defer Date:02.05.2019
55 Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee also noted that the case of the firm with same file No. of RA has already been considered and norms fixed under Para 4.06 of HBP, 2015-20 for the same export/import product. The Committee therefore, decided to request RA Jammu to confirm whether the norms of the above mentioned AA of the firm has already been decided or else the RA may furnish a Hard Copy of the application for consideration.			
The case stands deferred to 02.05.2019.			

Case No.:24/22/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00334/AM19/	RLA File :03/94/040/00839/AM19/	Lic.No/Date:0310827290 26.02.2019	Defer Date:02.05.2019
56 Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee also noted that the case of the firm with same file No. of RA has already been considered and norms fixed under Para 4.06 of HBP, 2015-20 for the same export/import product. The Committee therefore, decided to request RA Mumbai to confirm whether the norms of the above mentioned AA of the firm has already been decided or else the RA may furnish a Hard Copy of the application for consideration.			
The case stands deferred to 02.05.2019.			

Case No.:25/22/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00335/AM19/	RLA File :03/94/040/00841/AM19/	Lic.No/Date:0310827291 26.02.2019	Defer Date:02.05.2019
57 Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee also noted that the case of the firm with same file No. of RA has already been considered and norms fixed under Para 4.06 of HBP, 2015-20 for the same export/import product. The Committee therefore, decided to request RA Mumbai to confirm whether the norms of the above mentioned AA of the firm has already been decided or else the RA may furnish a Hard Copy of the application for consideration.			
The case stands deferred to 02.05.2019.			

58 Case No.:26/22/85-	Party Name:DRYTECH	Meet No/Date:22/85-	Status:Deferred
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ALC3/2018	PROCESSES (I)PVT.LTD;	ALC3/2018 20.03.2019	
HQ File :01/85/050/00336/AM19/	RLA File :03/94/040/00857/AM19/	Lic.No/Date:0310827292 26.02.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee also noted that the case of the firm with same file No. of RA has already been considered and norms fixed under Para 4.06 of HBP, 2015-20 for the same export/import product. The Committee therefore, decided to request RA Mumbai to confirm whether the norms of the above mentioned AA of the firm has already been decided or else the RA may furnish a Hard Copy of the application for consideration.			
The case stands deferred to 02.05.2019.			

The case stands deferred to 02.05.2019.			
Case No.:27/22/85- ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00337/AM19/	RLA File :03/94/040/01018/AM19/	Lic.No/Date:0310827314 26.02.2019	Defer Date:02.05.2019
59	Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Mumbai to furnish the hard copy of the application for examination and fixation of norms on the above AA.		
The case stands deferred to 02.05.2019.			

Case No.:20/22/85- ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:22/85- ALC3/2018 20.03.2019	Approved
HQ File :01/85/050/00330/AM19/	RLA File :31/83/040/00178/AM19/	Lic.No/Date:3110067333 26.02.2019	

Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1, allowing the inputs as under :

60	Export Item	
	EZB Easy Bake Ultimate Oven Baking Star - EXF Electric Toy E61200540	As applied for.

Import Item	
Item No. 1 to 9	1.05 Kg/Kg content on export product
Item No. 10 to 16	Net to Net with accountability
Item No.17-22	As applied for

RA may take subsequent consequential action accordingly.

61	Case No.:21/22/85- ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:22/85- ALC3/2018	Status:Deferred
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		20.03.2019	
HQ File :01/85/050/00331/AM19/	RLA File :07/24/040/00275/AM19/	Lic.No/Date:0710114593 27.02.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Bangalore to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 02.05.2019.			

Case No.:28/22/85-ALC3/2018	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00338/AM19/	RLA File :03/94/040/01020/AM19/	Lic.No/Date:0310827388 28.02.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Bangalore to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 02.05.2019.			

Case No.:23/22/85-ALC3/2018	Party Name:LATYIAL HANDICRAFTS PVT.LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00333/AM19/	RLA File :13/24/040/00130/AM19/	Lic.No/Date:1310049220 28.02.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Jaipur to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 02.05.2019.			

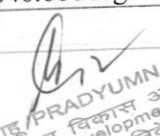
Case No.:22/22/85-ALC3/2018	Party Name:VIJAYAKRISHNA SPICES PVT. LTD.	Meet No/Date:22/85-ALC3/2018 20.03.2019	Status:Deferred
HQ File :01/85/050/00332/AM19/	RLA File :09/24/040/00589/AM19/	Lic.No/Date:0910067232 28.02.2019	Defer Date:02.05.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application is not available. The Committee therefore, decided to request RA Hyderabad to furnish the hard copy of the application for examination and fixation of norms on the above AA. The case stands deferred to 02.05.2019.			

MANUAL CASES


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Udyog Bhawan, New Delhi

227	Case No. M-227	Party Name:M/s. Swani Spice Mills Pvt. Ltd.	Meet No/Date:22/85-ALC3/2018 21.03.2019	Approved
	HQ File : 01/85/50/043/AM19/DES.VI	RLA File :03/95/040/00430/AM17	Lic.No/Ecom No. Date:0310807465 Dated 30.08.2016	
Subject: Request of the firm for modification of the description of the export item from Coriander Powder made of Coriander seeds of same variety, grade and origin as imported to Coriander Powder.				
Decision : NC considered the case as per agenda and decided to modify the description of the export product without change in quantity already approved in export/import item in NC Meeting No. 5/85 dated 30.08.2016. The modified norms is as under :				
Export Item				
Coriander Powder			490.200 MT	
Import Item				
Coriander Seed and Splits			495.100 MT	
Note: The export product Coriander Powder made of Coriander Seeds should be of same variety, grade and origin as imported.				
RA may take subsequent consequential action accordingly.				

228	Case No. M-228	Party Name: M/s. Saraogi Shellac Overseas Corp.	Meet No/Date:22/85-ALC3/2018 21.03.2019	Approved
	HQ File : 01/85/50/065/AM18/DES.VI	RLA File :02/24/040/00068/ AM18	Lic.No/Ecom NO. Date:0210207757 Dated 21.07.2017	
Subject: Request of the firm for correction in quantity of import item as mentioned in minutes of M.No. 5/85 dated 29.06.2018 .				
Decision : NC considered the case as per agenda and decided to correct the norms of import item which was done in NC Meeting No. 5/85 dated 29.06.2018. The corrected norms is as under :				
Export Item				
Shellac			55200.000 Kg.	
Import Item				
Sticklac			80040.000 Kg.	


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RA may take subsequent consequential action accordingly.

229	Case No. M-229	M/s	Meet No/Date:22/85-ALC3/2018 21.03.2019	Approved
	HQ File : 01/85/171/00088/AM19/DES .VI	RLA File:	Lic.No./Ecom No. Date:	
Subject: Removal of contradiction arising out of Policy Circular No.13 dated 29.06.2015 and Public Notice No. 57 dated 25.01.2018.				
Decision : NC considered the case as per agenda and noted that as per Policy Circular No.13 dated 29.06.2005 under SION E-121, E-122, E-123, E-124, E-127 and E-128 relating to import of crude edible oils against export of edible oils there is provisions for first export and after completion of EODC, then import is permissible whereas Public Notice No. 57 dated 25.01.2018 says the import items covered under Chapter 7 & 15 of ITC(HS) code as listed in Appendix-4J have Export Obligation Period of 90 days with pre-import condition from the date of clearance of each consignment by the Customs Authority. This makes the Policy Circular No.13 dated 29.06.2005 contradictory with Public Notice No.57 dated 25.01.2018. The Committee also noted that Policy Section (PC-4) of this Directorate has already been requested to examine the issue & their reply is still awaited. The Committee decided to request PC-4 to expedite decision on the removal of prior export condition as mentioned in the Policy Circular No.13 dated 29.06.2005 as Pre-import condition with reduced EO period in Appendix 4J appears a satisfactory condition to prevent misuse, if any.				

230	Case No. M-230	Party Name:M/s. National Industrial Corporation.	Meet No/Date:22/85-ALC3/2018 21.03.2019	Status: Deferred
	HQ File : 01/85/50/00034/AM13/DES. VI	RLA File : 05/24/040/00484/AM12	Lic.No/Ecom NO. 0510321946 dated 10.04.2012	Defer Date: 02.05.2019
Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012”.				
Decision : NC considered the case as per agenda and heard the representatives of the firm who appeared for Personal Hearing. The Committee noted that the firm has 5 other applications with similar export/import items for which norms is yet to be fixed. The Committee has also noted that the firm has two production units, one at Ludhiana and other one at Moradabad. The Committee directed the firm to submit all the 5 applications along with the COA, Shipping bill from both the				

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	productions units as well as Industrial License for further consideration and fixation of norms. The case stands deferred to 02.05.2019.
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231	Case No. M-231	M/sCargil India Private Limited	Meet No/Date:22/85-ALC3/2018 21.03.2019	Status: Deferred
	HQ File : 01/85/171/00064/AM19/DES .VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date: 02.05.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Envirotemp FR3 Fluid (Natural Esters for Transformers and similar Electrical equipment" against Import of "Crude Soyabean Oil".			
	Decision : NC considered the case as per agenda and heard the representatives of the firm who appeared for Personal Hearing. The Committee decided to seek the following information from the firm: i) Updated figure of export data. ii) Production/consumption data duly certified by CA. iii) Indigenous material added during post refining till final export product and the materials extracted as byproducts (i.e. refined Soybean oil to natural ester). iv) Wastage generated at each stage of manufacturing process. v) Technical characteristics of export product/import item. vi) Sale price of wastage generated. The case stands deferred to 02.05.2019.			

232	Case No. M-232	M/sCargil India Private Limited	Meet No/Date:22/85-ALC3/2018 21.03.2019	Status: Deferred
	HQ File : 01/85/171/00065/AM19/DE S.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date: 02.05.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Palm Oil (Edible Grade) FFA Basis Average 4.5%" against Import of "Crude Palm Oil- FFA Content, Phosphoric Acid (80%), Citric Acid (98%) and Bleaching Earth".			


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Decision : NC considered the case as per agenda and heard the representatives of the firm who appeared for Personal Hearing. The Committee decided to seek the following information from the firm:

- i) Updated figure of export data.
- ii) Production/consumption data duly certified by CA
- iii) Indigenous material added during post refining till final product and the materials extracted as byproducts.
- iv) Wastage generated at each stage of manufacturing process
- v) Technical characteristics of export product/import item.
- vi) Sale price of wastage

The case stands deferred to 02.05.2019.

233	Case No. M-233	M/s VJ Jindal Cocoa Pvt. Ltd.	Meet No/Date:22/85-ALC3/2018 21.03.2019	Status: Deferred
	HQ File : 01/85/171/00077/AM19/DES.VI	RLA File :	Lic. No/ Ecom NO. Date:	Defer Date: 02.05.2019

Subject: Standardisation of SION for export of Cocoa Butter against import of Cocoa Beans.

Decision : NC considered the case as per agenda and noted the following facts of the case;

The firm used to export "Cocoa Butter" against import of "Cocoa Beans" and is a leading manufacturer of the "Cocoa Butter". As per data provided by the firm, during the last three years the firm's exports were 97.59% during 2015-16, 94.51% during 2016-17 and 90.16% during 2017-18. In a nut shell it can be stated that the firm's export product is more than 90% during the last three years.

2. Directorate of Cashewnut and Cocoa Development, with reference to the application of the firm has certified that the import of 2.58 Kg of "Cocoa Beans for export of 1.00 Kg of Cocoa Butter is well permissible and acceptable limits of constituents and quality of Cocoa Beans. FIEO has already forwarded the request of the firm for fixation of SION.

3. The data sheet for manufacturing process of Cocoa Butter from Cocoa Beans, duly certified by the Chartered Engineers is also shows that 2.58 Kg of Cocoa Beans is required for manufacture of 1.00 Kg of Cocoa Butter. Based on the above, the Norms Committee is also fixing the norms of all the applications received under Para 4.07 allowing the firm for use of 2.58 Kg of Cocoa Beans for production of 1.00 Kg of Cocoa Beans.

4. The export data produced by the firm was forwarded to Stat. Division for verification. The Stat. Division vide email dated 03.04.2019 has confirmed that as per DGCIS data, the M/s VJ Jindal & Co (IEC+0316501581) has not exported Cocoa Butter during 2015-16 to 2017-18. It

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appears that wrong data has been furnished by the firm.

5. The Committee decided to confirm the data from the firm with necessary supporting documents from Statutory Auditors.

The case stands deferred to 02.05.2019.

234	Case No. M-234	M/s Premier Global Corporate Solutions Pvt. Ltd.	Meet No/Date:22/85-ALC3/2018 21.03.2019	Status: Deferred
	HQ File : 01/85/171/00086/AM19/DE S.VI	RLA File :	Lic.No/Ecom NO. 0710111709 dated 05.06.2017	Defer Date: 02.05.2019
Subject: Request for re-consideration of Decision of the NC decided in M. No. 16 dated 27.12.2018 .				

Decision : NC considered the case as per agenda and noted the following facts of the case;

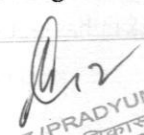
The application of the firm M/s Premier Global Corporate Solutions Pvt. Ltd. was considered by the Norms Committee-VI in M.No. 16/85 dated 27.12.2018 held on 03.01.2019. The Committee observed that the Export item of the firm is "Dietary Food Supplement" against import of "Ascorbic Acid" which is a vitamin. The Committee observed that under Para 4.11 (a)(ix) of FTP, 2015-20, Vitamins except for use in Pharmaceutical Industry are ineligible for import on Self Declaration basis. The firm has taken AA on Self Declaration basis under Para 4.07 of FTP, 2015-20. As such, the Committee decided to reject the case with direction to the firm to pay Custom duty and applicable interest thereon for regularization of the case.

2. Against the above decision of the Norms Committee, the firm had represented vide their letter dated 21st January, 2019 which was also considered in NC-VI and it was decided to maintain the NC decision of rejection since ineligible category of import item under Para 4.11 of FTP, 2015-20. The firm has also been informed vide letter of even No. dated 14.02.2019.

3. Firm's representation was thereafter taken up in PRC which held that based on inputs from Bangalore RA, condition of Para 4.11 FTP is waived in this case & NC may proceed with fixation of adhoc norms, on merits (PRC minutes awaited as on date of this NC Meeting & case taken up to expedite decision making)

4. The Committee observed that the Shipping bill No.2553035 dated 31.01.2018 produced by the firm shows that the items exported to Hong Kong i.e., D-Glucosamine Hydrochloride 90% (Blend for Carigen-Max)(Dietary Food Supplements) 25000 Kgs. Containing 22000 Kgs. Ascorbic Acid.

5. The Committee decided to seek the following information from the firm;


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	“ The blending proportion of D-Glucosamine Hydrochloride with import item Ascorbic Acid in the export product of Dietary Food Supplements.” The case stands deferred to 02.05.2019.

Date:23.04.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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